Funds not sanctioned for projects under JNNURM

149. SHRI PIYUSH GOYAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that many projects under JNNURM have been approved and recommended by the State Governments, yet funds have not been sanctioned;
- (b) if so, the details and reasons for non-sanction of funds by Central Government; State-wise and project-wise;
- (c) whether Government is looking to approve projects at the earliest, as per the priorities indicated by the State Governments;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) To avail Additional Central Assistance (ACA) under Jawaharlal Nehru National Urban Renewal Mission (JnNURM), the State has to submit Detailed Project Reports (DPRs) emanating from the City Development Plan (CDP) and in conformity with the guidelines under JnNURM and duly recommended/prioritized by the State Government. These DPRs are considered for sanction of ACA by the Central Sanctioning and Monitoring Committee (CSMC) subject to their technical appraisal and availability of funds.

(b) Funds has not been released for two projects one each on sewerage and water supply sector approved for Thiruvananthapuram in the State of Kerala and Chandigarh under Urban Infrastructure and Governance (UIG) Sub-Mission of JnNURM for non compliance of conditions imposed by the CSMC while sanctioning the project as per details below:—

(Rs. in lakhs)

Name of	Name of	Project Title	Approved		Total ACA
the State	the City		cost	sanction	commitment
1	2	3	4	5	6
Kerala	Thiruvanan- thapuram	Extension of sewerage system F&G Block, southern area of	12,115.00	06.02.09	9,692.00
		Thiruvananthapuram and			
		rehabilitation of the sewerage			

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1	2	3	4	5	6
		systems, procurement of sewer cleaning machines, sewerage system for Attukal area, STP for Government Medical college, Thiruvananthapuram.			
Chandigarh	Chandigarh	Augmentation of Water Supply, Phase-V, Chandigarh	13,421.00	20.11.09	10,738.80

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(c) to (e) The mission has completed its normal tenure of 7 years on 31.03.2012 and the Government has extended the tenure for 2 years *i.e.* upto 31.03.2014 only for completion of ongoing projects and reforms. It has no mandate to consider and sanction fresh projects.

Expenditure incurred on participation in London Olympic

 $\dagger 150$. SHRI OM PRAKASH MATHUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the expenditure incurred by Government on Indian contingent that participated in London Olympic Games held in July, 2012;
- (b) the number of sports persons and the supporting staff that accompanied them alongwith number of sports persons who were accompanied by persons who had nothing to do with sports and were their family members and the rules under which they accompanied the sports persons; and
- (c) the expenditure incurred on sports persons and the accompanying team separately?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) The Government had approved financial assistance of Rs. 1.07 crore to Indian Olympic Association (IOA) towards participation of Indian contingent in the London Olympic Games, 2012 for meeting the expenditure on air-travel, overseas medical insurance, out of pocket allowance, ceremonial dress, hiring of equipments, extra baggage etc. Out of approved assistance of Rs. 1.07 crore, first instalment of Rs. 83.19 lakh, representing 75% of the approved grant, had been released to Indian Olympic Association.

[†]Original notice of the question was received in Hindi.